



Government of India/भारतसरकार
Ministry of Commerce and Industry/वाणिज्यऔरउद्योगमंत्रालय
Department of Commerce/ वाणिज्यवभाग
Directorate General of Foreign Trade, Delhi/विदेशव्यापारमहानिदेशालय, दिल्ली
VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011/वाणिज्यभवन, अकबर
रोड, नई दिल्ली
Email Office : dgft@nic.in, Phone Office :011-23062777

Minutes of Meeting

Meeting No. NC/3/MEET/Sep/202425/9

Dated: 10/10/2024

Minutes of the Norms Committee-3 Meeting No.NC/3/MEET/Sep/202425/9 dated 10/10/2024 (actual held on 16/10/2024) under the Chairmanship of Shri Rakesh Kumar, Addl. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2023 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

2. Following members were present in the Meeting:-

Sl. No.	Name & Designation	Department
1	Shri Dinesh Narain Mathur, Technical Expert	Consultant (Pharma)
2	Shri Shaish Kumar, Technical Expert	Consultant (Chemical)
3	Shri Nand Lal, Technical Expert	Consultant (Chemical)
In attendance:		
1	Shri Raman Kumar, Deputy DGFT	DGFT (HQ)
2	Shri Uttam Dey Sarkar, ASO	DGFT (HQ)

3. The Norms Committee has taken decision only with respect to technical aspect/ wastage norms. While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in notifications, public notices and policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorization and regularization of the case.

4. RAs shall ensure compliance of SION, General Notes and Chapter Notes wherever applicable.

5. RAs shall also ensure that authorization is issued or redeemed based on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16; Para 4.21; and Para 4.51 of HBP shall be made.

Manual Case

Case No.	A-01
Meeting No.	NC/3/MEET/SEP/202425/9
Date	10/10/2024
Firm's Name	M/s Supriya Lifescience Limited
HQ F. No.	HQRNORMREVIW00002816AM25
RLA F. No.	03/AX/040/05187/AM24
Advance Authorization No. and Date	0311031241 dated 15.02.2024
Subject	Requesting for enhancement of ad-hoc norms against Advance Authorization No. 0311031241 dated 15/02/2024 issued to the firm.

Decision : The Committee considered the request of firm for review of ad-hoc norms and on the basis of information provided by the firm, it was decided to revise ad-hoc norms as under:-

Export Product	Qty.	Sl. No.	Import items	Qty. allowed
RIBOFLAVIN SODIUM PHOSPHATE HYDRATE EP 11.2	1 kg.	1	RIBOFLAVIN (VITAMIN B2)	1.30 kg.
		2	PYRIDINE	2.00 kg.
		3	ACETONITRILE	1.73 kg.
		4	PHOSPHORUS OXYCHLORIDE	2.00 kg.

Note:

- I. Above ad-hoc norms are valid only for export to DSM Nutritional Product AG, Switzerland under Contract Manufacturing Agreement between DSM, Switzerland and M/s Supriya Lifescience Limited.
- II. No fresh Advance Authorisation on above norms will be considered except for those already taken before 06/06/2024 and further Advance Authorisation to be considered based on revised yields and consumption data.
- III. Above norms are for EP11.2 only and not for any other Pharmaceutical specification like EP/BP/USP etc.

RA concerned may take further necessary action as per above decision of Norms Committee and conditions attached with the Norms.